

NOTICE

Hon'ble The Acting Chief Justice has been pleased to order that in Tax matter where bunch of appeals are decided by the Tribunal and the department is in appeal before this Hon'ble High Court, status of other cases also be mentioned in the grounds of appeal by the appellant and relied upon para i.e. where earlier order of the Tribunal is relied upon by the Tribunal while deciding the appeal, status thereof be also mentioned in grounds of appeal by the appellant.

Sd/-
Registrar Judicial